

LSR (684(E) ?

(TO BE PUBLISHED IN GAZETTE OF INDIA EXTRAORDINARY PART II SECTION 3 SUB-SECTION (1))

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MINISTRY OF EXTERNAL AFFAIRS

NOTIFICATION

New Delhi, the 15th June, 1992

G.S.R. - - - In exercise of the powers conferred by section 24 of the Passports Act, 1967 (15 of 1967), the Central Government hereby make the following rules further to amend the Passport Rules, 1980, namely:-

1. (1) These rules may be called the Passport (2nd Amendment) Rules, 1992.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Passport Rules, 1980:-
  - (i) in rule 11, after the existing proviso, the following proviso shall be inserted, namely:-  
"provided that with effect from the date of the commencement of the Passport (2nd Amendment) Rules, 1992 the form of diplomatic, official and India-Sri-Lanka passports shall be as specified in Form P-1A, Form P-2a and Form P-7A, respectively, of Part III of Schedule III."
  - (ii) in Schedule III, in Part III, the following forms shall be inserted, namely:-
    - (a) after Form P-1, "Form P-1A"
    - (b) after Form P-2, "Form P-2a"
    - (c) after Form P-7, "Form P-7A"

3. It is clarified that passports issued in the existing formats, i.e., P-1, P-2 and P-7, upto the date of enforcement of this notification as mentioned above in rule 1(2), shall remain valid till the period of validity indicated on each such passport by the concerned Passport Issuing Authority.

No. VIII/401/5/90

(D.P. Gupta)  
Joint Secretary (CPV)

Foot note : The principal rules are published in G.S.R. No. 111/92

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